

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**CP (CAA) No. 66/NCLT/AHM/2017
With CA(CAA) No. 53/NCLT/AHM/2017**

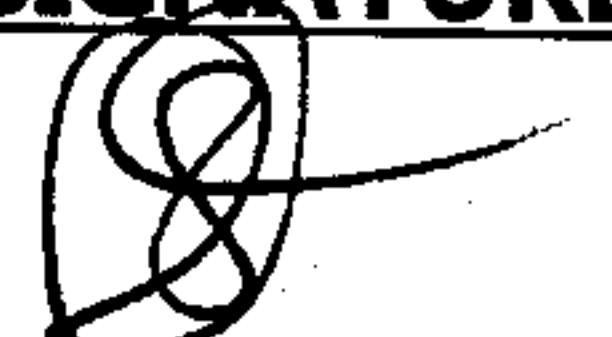
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.07.2017**

Name of the Company: Adani Ports and Special Economic Zone Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Sandeep Singh	Adv.	Petitioner	
2.				

ORDER

Learned Advocate Mr. Sandeep Singh present for Petitioner.

Affidavit of chairman filed.

Report of chairman filed.

Proof of service of notice on statutory authorities filed.

Common representation of Regional Director received.

Representation of Income Tax Authorities received.

Representation of Official Liquidator received.

Affidavit in reply to the representations of Regional Director and Official Liquidator filed.

Heard arguments of learned Counsel for Petitioner.

Petition is admitted.

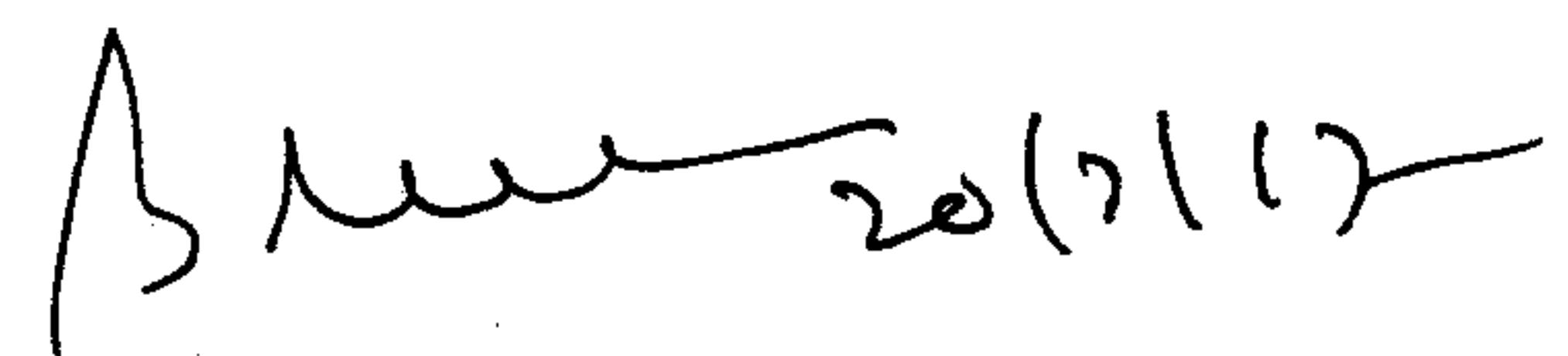
Date of hearing fixed on 08.08.2017.

Petitioner shall advertise Notice of hearing of this petition in "Indian Express All India edition and Gujarat Samachar Ahmedabad Edition" not less than ten days

before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notices to Regional Director, Reserve Bank of India, Income Tax Authorities, and Official Liquidator informing the date of hearing.

List the matter on 08.08.2017 for hearing.



BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 20th day of July, 2017.